

3.25 lakhs neo-literates at a per learner cost of Rs. 49.97 per year for a period of two years, which works out to Rs. 3.25 crores only.

However, an adhoc grant of Rs. 15 lakhs only so far has been released. The District Collector has since submitted a detailed revised pruned estimates as per the direction of the NLMA. The final grant will be based on the approved estimates.

(b) Post Literacy proposals are expected to be submitted by the District Administration as soon as 25% of the targeted group under Total Literacy Campaign or 50000 persons reach the level of Primer-II as part of the literacy campaign. Every district which attains this level accordingly submits the proposal for the consideration of the PAC of NLMA. Guntur district which fulfilled this norm submitted the proposal under PLP. There are 195 such projects which have so far been sanctioned in the country and in 19 districts in Andhra Pradesh.

(c) The main object of the scheme is to eradicate illiteracy in the area of operation and there is no comparison of performance between the districts. The following position reveals the performance in the Guntur districts :

Targeted coverage	-	570873
Enroled	-	420414
Completed Pr. I	-	361178
still in Pr. I	-	3396
completed Pr. II	-	295402
still in Pr. II	-	25916
completed Pr. III	-	260403
still in Pr. III	-	10167

(d) The grant will be utilised towards running of 6500 Akshara Pragathi Kendras; training cost; monitoring and evaluation; environment building; office administration, transport charges etc. as per the norms approved by NLMA.

Tourism Development Programmes

1811. SHRI BHAKTA CHARAN DAS : Will the Minister of TOURISM be pleased to state :

(a) whether the Federation of Indian Chambers of Commerce and Industry has given a suggestion that in order to achieve the targets of attracting 50 lakh tourists by the turn of the century, India would have to become selective in its approach and improve its tourism development programmes;

(b) if so, the details of measures suggested by FICCI in this regard;

(c) whether the Government have accepted the suggestions made by the FICCI; and

(d) if so, the extent to which they are likely to be implemented?

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : (a) to (d) The Federation of Indian Chambers of Commerce and Industry has given a number of suggestions on different occasions for tourism development in the country. These include adoption of a selective approach for increasing the foreign exchange earnings, provision of incentives like allocation of land at concessional rate for tourism industry, amendment of land Ceiling Act, inclusion of tourism in the Concurrent List, etc. Some of the items have been discussed in the State Tourism Minister's Meeting held in June 1997. Those items which fall within the jurisdiction of the States have been referred to them.

ONGC and Oil

1812. SHRI K.P. NAIDU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government propose to compensate Oil and Natural Gas Commission and Oil India Limited for giving some of their fields to private sector, in 1994;

(b) if so, the details thereof; and

(c) the rate of cess and royalty being paid on oil and gas explored from small and medium sized discovered fields?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) and (b) No such decision has been taken by the Government.

(c) For the 5 medium-sized and 13 small-sized fields, for which the Production Sharing Contracts (PSC) have been signed, the cess and royalty payable as per the PSCs for crude is Rs. 900/- tonne and Rs. 481/- tonne respectively. For Natural Gas royalty is payable at an advalorem rate of 10% and no cess is payable.

[Translation]

Barrage Over Yamuna

1813. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of WATER RESOURCES be pleased to state :

(a) the time since when the project for the construction of a barrage over Yamuna in Agra submitted by the Uttar Pradesh Government is pending with the Union Government;

(b) whether the Government are aware that the Governor of Uttar Pradesh had laid the foundation stone of this project during the President's Rule in 1996;

(c) if so, the reasons for not clearing this project;